

COURT-1

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

Appeal No. 79 of 2017

Dated: 3rd August, 2017

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I. J. Kapoor, Technical Member**

In the matter of:

Haryana Vidyut Prasaran Nigam Ltd.

.... Appellant(s)

Vs.

Central Electricity Regulatory Commission & Ors.

.... Respondent(s)

Counsel for the Appellant(s) : Ms. Swapna Seshadri
Ms. Neha Garg

Counsel for the Respondent(s) : Mr. M. G. Ramachandran
Ms. Poorva Saigal
Ms. Anushree Bardhan for R-2

ORDER

Learned counsel for the appellant seeks three weeks time to file rejoinder. He may file the same on or before 28.08.2017 after serving copy on the other side.

List the matter on **19.09.2017.**

**(I.J. Kapoor)
Technical Member**

**(Justice Ranjana P. Desai)
Chairperson**